

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

C.A. No. 1492 of 1992.

Churamani alias Umesh Applicant.

Versus

Union of India & others Respondents.

Hon'ble Mr. K. Obayya, A.M.

Hon'ble Mr. Mahraj Din, J.M.

(By Hon'ble Mr. K. Obayya, A.M.)

The applicant was also one of the candidates sponsored by the Employment Exchange for the post of Branch Post Master, Rajpur, Gorakhpur but he was not selected. In this application, it has been prayed that a direction be issued to the respondents to appoint the applicant as Branch Post Master. According to the applicant, less qualified person has been selected to the post.

2. We have heard the learned counsel for the applicant. There is no specific mention as to in what respect, the applicant was qualified better and the selected candidate was not. However, learned counsel for the applicant submitted that the representation of the applicant, addressed to the Director, Postal Services, Distt. Gorakhpur, dated 28.6.91 (Annexure-A1) is pending and the same may be directed to be disposed of on merit. Accordingly, the respondents are directed to consider the representation of the applicant and to dispose of the same on merit within a period of three months from the date of communication of this order and the applicant may be informed with the result of the representation. The application is disposed of at the admission stage itself. No order as to costs.

[Signature]

MEMBER (J)
DATED: FEBRUARY 15, 1993.
(ug)

[Signature]
MEMBER (A)